

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1407

ANSWERED ON:11.03.2005

ABOLITION OF SEBS .

Surendran Shri Chengara

Will the Minister of POWER be pleased to state:

(a) whether all the State Governments have implemented the provisions of Electricity Act, 2003 regarding abolition of the existing Electricity Boards and formation of separate companies for generation, transmission and distribution of power;

(b) if not, the name of the State Governments which have not implemented the provision so far; and

(c) the reaction of the Union Government thereto?

Answer

THE MINISTER OF POWER (SHRI P.M. SAYEED)

(a) to (c) : Section 172 (a) of the Electricity Act, 2003 provides that the State Government may, by notification, authorize the State Electricity Board (SEB) to continue to function as the State Transmission Utility or a licensee for such further period beyond the period of one year of the provisions of the Act coming into force, as may be mutually decided by the Central Government and the State Government.

Eleven States are yet to reorganize their SEBs. These States have, from time to time, sent proposals to the Central Government for extension of time for the reorganization of their respective SEBs. The Central Government has agreed to extension of time as per details indicated in the Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN THE REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1407 TO BE ANSWERED IN THE LOK SABHA ON 11.3.2005.

STATUS OF EXTENSIONS GIVEN FOR REORGANISATION OF SEBS

Date upto which Name of State / licensee agreed	continuance of SEB as STU
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Kerala	9.6.05
Maharashtra	9.6.05
Punjab	9.6.05
Chhattisgarh	9.6.05
Bihar	9.9.05
Madhya Pradesh	9.6.05
Tamil Nadu	9.6.05
Meghalaya	9.6.05
Himachal Pradesh	9.6.05
West Bengal	9.6.05
Jharkhand	31.3.05